

## SCHEDULE

### FORM A

#### Public Announcement

( Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
Insolvency Resolution Process for Corporate Persons ) Regulations 2016,  
FOR THE ATTENTION OF CREDITORS OF [MULTIWAL DUPLEX PRIVATE LIMITED]

S.N.	Relevant Particulars	
1	Name of the Corporate Debtor	<b>MULTIWAL DUPLEX PRIVATE LIMITED</b>
2	Date of incorporation of corporate debtor	<b>08/05/1985</b>
3	Authority under which corporate debtor is incorporated / registered	<b>RoC-Uttarakhand</b>
4	Corporation Identity No. / Limited Liability Identification No. of corporate debtor	<b>U21011UR1985PTC007180</b>
5	Address of the registered office and principal office (if any) of corporate debtor	<b>BAZPUR ROADKASHIPUR U S NAGAR UTTARANCHAL UR 244713 IN</b>
6	Insolvency commencement date in respect of corporate debtor	<b>12<sup>th</sup> September 2019 (Order received on 13/09/19)</b>
7	Estimated date of closure of insolvency resolution process	<b>10 th March 2020</b>
8	Name and registration number of the insolvency professional acting as Interim Resolution Professional	<b>MANISH AGARWAL IBBI/IPA-002/IP-N00223/2017-18/10904</b>
9	Address and e-mail of the interim resolution professional , as registered with the Board	<b>707, Saket, Opp. Rohtash Sweets Meerut-250001, Uttar Pradesh Ph: :-0121-4054491, 9412705345205, Email: manishfcs@gmail.com</b>
10	Address and e-mail to be used for correspondence with the interim resolution professional	<b>2nd Floor, Rohit House Tower-2, Tolstoy Marg, Connaught Place, New Delhi-01 Ph: :-011-41509352, 9412705345</b>



		Email: <a href="mailto:cirp.multiwalduplex@gmail.com">cirp.multiwalduplex@gmail.com</a>
11	Last date of submission of claims	27 <sup>th</sup> September 2019
12	Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the interim professional	N.A
13	Name of Insolvency Professionals identified to act as Authorized Representative of creditors in a class  (three name for each class)	N.A
14	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	Web link: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a>  Physical Address : N.A

Notice hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [MULTIWAL DUPLEX PRIVATE LIMITED] on 12<sup>th</sup> September 2019.

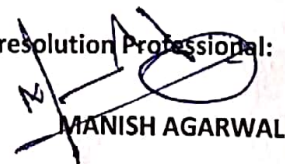
The creditors of [MULTIWAL DUPLEX PRIVATE LIMITED], are hereby called upon to submit their claims with proof on or before 27<sup>th</sup> September 2019 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only . All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No.12, Shall indicate its choice of authorized representative from among the three Insolvency professionals listed against entry No. 13 to act authorized Representative of the class [specify class] in form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Meerut

Name and signature of interim resolution Professional:

  
MANISH AGARWAL

Date : 15<sup>th</sup> September 2019